

6. Further, the Committee of Creditors in the said meeting of the COC passed a resolution with 79.12% vote share and appointed Mr. Rajesh Gupta (IRP) as the Resolution Professional of the Corporate Debtor to carry out the CIRP of the present matter. The resolution in this regard is reproduced herein below for your ready reference:

“RESOLVED THAT pursuant to Section 22(2) and other applicable provisions, if any, of the Insolvency and Bankruptcy Code, 2016 and in accordance with regulations made thereunder, approval of committee of creditors be and is hereby accorded for appointment of **Mr. Rajesh Gupta, (an Insolvency Professional with Registration No.:(IBBI/IPA-002/IP-N01169/2021-2022/13948) as Resolution Professional** at professional fee of Rs. 1,00,000/- (Rupees One Lakh Only) per month plus GST from the date of his appointment till the time he continues as Resolution Professional of Pacer Secure Services Private Limited (PSSPL/ Corporate Debtor).”

A copy of Minutes of First COC Meeting along with summary records and e-voting result are attached herewith and marked as ANNEXURE-2 (Colly).

A copy Minutes of Second COC Meeting along with summary records are attached herewith and marked as ANNEXURE A-3 (Colly).”

3. We observe that the second CoC meeting included the Axis Bank as Financial Creditor which authorized Mr. Rajesh Gupta to file this IA for intimating this Adjudicating Authority about his appointment as RP.

4. For the reasons mentioned above, we confirm the appointment of Mr. Rajesh Gupta, (an Insolvency Professional with Registration No.:(IBBI/IPA-002/IP-N01169/2021-2022/13948) as Resolution Professional.

5. Accordingly, the IA-3372/2024 stands allowed.

-sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**